13.26 hrs.

ESTIMATES COMMITTEE-contd.

FIFTY-SEVENTH AND SIXTIETH REPORTS
AND MINUTES

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

- (i) Fifty-seventh Report on the Ministry of Health and Family Planning (Department of Health)—Central Government Health Scheme.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Sixtieth Report on the Ministry of Industrial Development—Availability and Distribution of Cement.
- (ii) Minutes of the sittings of the Committee relating to the above Report,

13.261 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND NINETEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and nineteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume II; Direct Taxes relating to Income-tax.

... 13.27 hrs.

COMMITTEE ON PUBLIC UNDER-TAKINGS

FORTY-NINTH AND FIFTIETH REPORTS
AND MINUTES

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the follow-

ing Reports and Minutes of the Committee on Public Undertakings:--

- (1) (i) Forty-ninth Report on Indian Oil Corporation Limited (Marketing Division).
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) (i) Fiftieth Report on Fertilizer Corporation of India Limited (Marketing and Distribution).
- (ii) Minutes of the sitting of the Committee relating to the above Report.

13.271 hrs.

MATTERS UNDER RULE 377

(i) REPORTED RACKET ABOUT SMUG-GLING OF URANIUM FROM JADUGUDA COMPLET TO CHINA AND PARIETAN

भी शंकर श्यास सिंह (चतरा) : मध्यक्ष महोदय, माप की मनुमति से मैं सरकार का ध्यान एक महत्वपूर्ण विषय की घोर ग्राकांवित करना चाहता हं। ग्राज के प्रखबारों में मेरे साथ-साथ बहुत से लोगों ने देखा होगा कि बिहार के जमझेदपुर के पास जादूगुड़ा युरेनियम कारखाने के बारे में एक वाक्स-समाचार माया है। यह बड़े ही दख की बात है कि युरेनियम ऐसा कीमती पदार्थ जो एटामिक एनर्जी के काम में लाया जाता है . उस की स्मग्लिंग बड़े पैमाने पर भारत मे ऐसे देशों में हो रही है जो देश भारत के दूरमन देश हैं। जो समाचार भाया है उस के अनुसार चीन और पाकिस्तान में यहां से यरेनियम स्मगल हो कर जा रहा है और इस सिलसिले में पांच व्यक्तियों को गिरफ्तार किया गया है जिस में एक कास्टेबल भी है। मैं स्मरण दिलाना चाहता हं कि तीन चार साल पहले ठीक उसी स्थान पर जहां पर कि 377 अधि शकर दवाल सिंह]

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यह यूरेनियम पाया जाता है कुछ नक्सलाइट लोगों ने अपनी गितिविश्विया दिखलाई थी और उस में जो लोग गिरफ्तार हुए थे उस में एक दो विदेशी युवतियां भी थी। इस से पता जलता है कि जो यूरेनियम की स्मिग्लिंग वहां से हो रही है उस में विदेशी तत्व भी वहा पर सिक्रिय हैं। माथ साथ वहां के जो कर्मचारी हैं बिना उन का हाच इस में हुए इस तरह का काम नहीं हो सकता है। इसलिए में चाहता हू कि सरकार इस को गभीरता से ले। इस पर एक वक्तव्य मदन के सामने आए और आप अगर उचित समझे तो इस संबंध में बहुत से माननीय मदस्यों ने कालिंग अटेंशन भी दिए हैं, आप उमें मजूर करे। विशेष रूप से इस पर बहस के लिए मौका दिया जाना चाहिए।

साथ ही मैं यह कहना चाहूंगा कि इस की मुरक्षा के लिए उचित कार्यवाही होनी चाहिए क्योंकि वहां जो सुरक्षा दल है, जो कास्टेबल वगैरह हैं उन का भी इस में हाथ हैं जो कि इसी समाचार में पना चलता है यह एक छोटा मा बावम-झाईटम है जो मैं झाप की अनुमति में पढ़ देना चाहता है।

"Uranium smuggled to China, Pakistan

"Jameshedpur; April 23: A big racket' of uranium smuggling from the Jaduguda complex; 35 km. from here; to Pakistan and China is claimed to have been unearthed by the police.

"The police raided some places and arrested five persons including a constable.

"About five kg. of uranium powder and yellow cake contained in plastic bags with tags showing their price were also recovered.

"The police said that a gang of smugglers had been active in the area for some time and used to smuggle uranium via Calcutta and Nepal".

मान्यवर, कुछ दिन पहले इस सदन में यह बात बाई थी कि मफिया संगठन का हैड क्वार्टर साउथ ईस्ट एशिया से हिन्दुस्तान की तरफ झा रहा है जो कि बहुत बड़ा स्मीनित का कारीबार करता है। मुझे शर्क है कि उन का भी हाथ इस में न हो, इसलिए मैं काहता हूं कि सरकार इस संबंध में वक्तव्य दे भीर झाप से मैं धनुरोध करना चाहुंगा कि इस पर कालिंग एटेंशन मंजूर करे और दूसरे सदस्यों को भी इस पर कहने का मौका दें।

SHRI SAMAR GUHA (Contai): This is a very serious matter that has been raised. Most of China's nuclear weapons are based on uranium, not on plutonium. That there is a smuggling racket in this is very serious. It cannot be without the conspiracy and collusion of some big gangs. It is a very serious matter and I would request you to admit a call attention notice on this.

भी रामांबतार शास्त्रा (पटना) : प्रध्यक्ष जी, मेरा भी निवेदन यही है कि यह ममेला बहुन सहत्वपूर्ग हैं । हमारे देण के लिए यूरेनियम की किनती जरूरत है, यह किनना महत्वपूर्ग हैं ——मभी स्तोग जानते है। इस नरह से तो हम लोग यहा बोल कर रह जायेंगे धीर मन्नी महोदय जवाब नहीं देगे, इस लिये मेरा अनुरींध है कि धाप काल-स्टेन्शन स्वीकार कर ले ताकि मन्नी महोदय प्रपने विस्तृत स्वयान के साथ संदन के मोर्सने धार्ये।

MR. SPEAKER: I will ask him to take note of it.

SHRI JYOTIRMOY BOSU (Baimond Harbour): I wish to draw your kind attention to the fact that the Chair had made an observation the other day on the issue raised by me, namely, the rape of Naga would by the Border Security Force. The Chair had observed:

> "I have given certain expressions and I have also given certain directions, that the Home Minister may make a thorough enquiry into it and come before the House with whatever

here."

That was said on the 18th April, and today is the 24th April. Seven days almost have passed, and the Home Minister has not bothered to come before the House, although there was a clear directive from the Chair. I would like the Government to clarify this and come forward forthwith with a report.

MR. SPEAKER: You may be aware that when any Minister is asked to make a statement, he should give the statement within a reasonable time, and if there is going to be any delay, he should tell the House that that is the reason for the delay.

Mr. Mohsin.

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SHRI B. V. WAIK (Kanara): Sir, permit me to make a point on that point of order.

MR. SPEAKER: Please do not get up any time. There is no question of a point of order. Nobody was on on a point of order. Please sit down.

SHRI B. V. NAIK: It is about the scope of rule 377...

MR. SPEAKER: I have not called you.

It is now the Home Ministers' turn.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, we shall make enquiries into the allegations made in this House and whatever is the result, the House will be informed of if. We are making enquiries and as soon as the facts are available to us, we will be very glad to inform the House.

SHRI JYOTIRMOY BOSU: A direction was given on the 18th April. Seven days have passed.

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MR SPEAKER: They are making an enquiry. As soon as they are ready, they will inform the House.

May I tell you that if they have no result ready, your shoutings cannot help them. This has been brought to their notice, and they have said that an enquiry will be made.

SHRI B. V. Naik: I have been trying to bring to the notice of the House that 101 people have been starving for seven days, and I have not been able to succeed in my attempt. 101 people in Mangalore; peasants; have been starving for seven days. I have been trying to place that case here and they have gone on an indefinite strike...

MR. SPEAKER: Even now you are not succeeding. I have not called you.

SHRI B. V. NAIK: If the entire House gets concerned about New Delhi and the surrounding precincts only; what will happen to the outside areas in this country? (Interruptions) All the time we are discussing about 22 godowns in New Delhi. There are 101 people who have starved for seven days.

MR. SPEAKER: Shri Madhu Limaye.

SHRI B. V. NAIR: I have not been able to get the attention of the House. I must register my protest as well as my regret and place it on the record at least. Let it not go out of the record here.

SHRI JYOTIRMOY BOSU: Sir; I wish to say about a lapse on the part of the Chair in the matter of arrest and custody of Ratan Chandra Gupta. There was a clear directive given from the Chair.

MR. SPEAKER: I have already seen what you wrote and I may tell you that when the Minister brought it to my notice: I asked him to lay it before the House.

SHRI JYOTIRMOY BOSU: According to what is said in authoritative books the Speaker comes before the House and makes it known-(Interruptions)-Sir, what were the obserwations of the Chair?

MR. SPEAKER: When any matter is brought to the notice of the Chair, whoever sits in the Chair, the Minister-as directed by the Chair-has to bring it before the House and that is why I had asked him to bring it · before the House. It was for the House to decide: not for the Speaker or any individual.

SHRI JYOTIRMOY BOSU: I shall read out the observation.

When I say I MR. SPEAKER: told him to bring it before the House please do not raise it. It is no use. I asked him to bring it before the House.

SHRI JYOTIRMOY BOSU: It says:

"The Speaker is in overall charge of discipline of the House and therefore he should be fully seized of the matter. Everything should come before him, and it would be proper if he himself mentions to the House what has happened."

After that, a motion can be brought. I think that will be more regular. Ten days have passed. You have not bothered to come before the House and make a report to the House.

MR. SPEAKER: The House has already taken a decision.

SHRI JYOTIRMOY BOSU :I maintain again that what was done was improper, irregular and it was a serious lapse on the part of the Chair.

MR. SPEAKER: I leave it to House. I am in the hands of the Privileges Committee. Let them examine it and let us know.

SHRI H. N. MUKERJEE (Calcutta -North-East): Would you kindly make sure that we are not treated to an exhibition where the Chair is crossexamined and all kinds of things are brought up? It is better if these things are dscussed in your Chamber.

MR. SPEAKER: He takes pleasure in bringing everything to the House. Members bring many matters which can be confined to the Chamber. It is so painful sometimes.

SHRI JYOTIRMOY BOSU: I am rather surprised. I have quoted from what the Chair had observed. After I made a submission I quoted that.

(11) OWNERSHIP OF LAND RECLAIMED FROM THE SEA WITHIN TERRITORIAL WATERS OF INDIA

भी मध्य सिमये (बांका) प्रध्यक्ष महोदय, कई हक्ते पहले मैंने भारत के प्रादेशिक ममद्र के नीचे की जमीन की मिलकियत का उठाया था भीर लोक सभा का ध्यान इस बात की भ्रोर खीचा था कि महाराष्ट्र मरकार केन्द्र के ब्रधिकार तथा सम्पत्ति का ग्रगहरण कर रही है। महा-राष्ट्र सरकार का लैंड रेवेन्यू कोड भी धारा 297 का उल्लंबन करता है। उस को राष्ट्रपति की स्वीकृति कैस मिली यह रहस्य-पुर्ण बात है। धारा 297 इस प्रकार **}** —

"All lands, minerals and other things of value underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union".